

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
10-07-2024 AT 10:30 AM**

CP (IB) No. 23/95/HDB/2024
u/s. 95 of IBC, 2016

IN THE MATTER OF:

IDBI Bank Ltd

...Petitioner

AND

Mr. Nama Seethaiah, Personal Guarantor &
M/s. Trichy Tanjavur Expressways Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr B Harinath Rao, for Financial Creditor alone present through Video Conference.

Resolution Professional called absent.

Learned Counsel Mr Rajashekar Rao Selvaji, for Personal Guarantor present through Video Conference.

On the previous adjournment, as the Resolution Professional was not present when the matter was called, we directed him to file the report within 10 days and explain why there is delay in filing the report, lest matter would be seriously taken.

However, today also Resolution Professional not present when called. Report not filed. due to non-filing of the report the Insolvency Resolution of the Personal Guarantor has been getting delayed. Under the circumstances and in the interests of expeditious disposal of the present petition, we grant three days' time to the Resolution Professional to file the report, in default the Resolution Professional will be replaced by another Resolution Professional who has been empanelled by the IBBI.

The Resolution Professional shall serve copy of the report on Personal Guarantor. For objections if any to the Resolution Professional report, 10 days' time granted from the date of service of the copy. Call on 26.07.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)